GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.2317

TO BE ANSWERED ON FRIDAY THE 9TH MARCH, 2018 PHALGUNA 18, 1939 (SAKA)

GST EXEMPTION TO HOSPITAL FOOD

2317. SHRI R. GOPALAKRISHNAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government plans to exempt the food served to patients by hospitals from the ambit of Goods and Services Tax (GST);

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the details of GST exemption provided to various such philanthropic and noble services post-GST?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) & (b): Healthcare services as defined in the relevant notification are exempt from GST. Food supplied to the in-patients as advised by the doctor/nutritionists is not taxable provided it is a part of composite supply of healthcare service.

(c): Services by an entity registered under section 12AA of the Income-tax Act, 1961 (43 of 1961) by way of charitable activities is exempt from GST under *SI. No. 1 of Notification No.* 12/2017- Central Tax (Rate) dated 28th June, 2017.

Charitable activity has been defined in the above notification as activities relating to: (i) public health by way of:

(A) care or counseling of

(I) terminally ill persons or persons with severe physical or mental disability;

(II) persons afflicted with HIV or AIDS;

(III) persons addicted to a dependence-forming substance such as narcotics drugs or alcohol; or

(B) public awareness of preventive health, family planning or prevention of HIV infection;

(ii) advancement of religion, spirituality or yoga;

- (iii) advancement of educational programmes or skill development relating to:
 - (A) abandoned, orphaned or homeless children;
 - (B) physically or mentally abused and traumatized persons;
 - (C) prisoners; or
 - (D) persons over the age of 65 years residing in a rural area;
- (iv) preservation of environment including watershed, forests and wildlife.
